BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Review Application No. 7 of 2013
In
Appeal No. 27 of 2013

Date of decision: 02.12.2013

1. Vibha Sharma
2. Jitendra Kumar Sharma
A-23, Central Apartments,
Dayal Das Road,
Vile Parle East,
Mumbai – 400 057. …… Appellants

Versus

Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A, G Block,
Bandra Kurla Complex, Bandra (East),
Mumbai - 400 051. …… Respondent

Mr. Somasekhar Sundaresan, Advocate with Mr. Ravichandra Hegde, Mr. Abishek Venkataraman, Ms. Arti Raghavan, Advocates for the Appellants.

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Mihir Mody, Mr. Pratham V. Masurekar, Advocates for the Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer
Jog Singh, Member
A. S. Lamba, Member

Per : Justice J. P. Devadhar (Oral)

After the matter was argued for sometime, learned counsel for appellant seeks to withdraw the Review Application with liberty to file fresh Review Application with proper facts and grounds within three weeks from today.

Review application is allowed to be withdrawn with liberty as prayed.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
A. S. Lamba
Member

02.12.2013
Prepared & Compared by
PTM